

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.3431/2020
(S.W.P.No.772/2013)

Thursday, this the 13th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. Aqisa Bashir,
Aged 29 years,
D/o Bashir Ahmad Beigh
R/o Rawalpora Srinagar.

..Applicant

(*Nemo* for applicant)

VERSUS

1. State of J&K through its Commissioner cum Secretary to Govt. Health and Medical Education Department Civil Secretariat, Srinagar/Jammu.
2. Director of Health Services Kashmir Division, Srinagar.
3. Principal SKIMS Medical College Bemina, Srinagar.

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)



Mr. Justice L. Narasimha Reddy:

The applicant was working as Assistant Surgeon in the Medical Department. She came to be selected for the Registrarship in the Medical College. The issuance of “No Objection Certificate” (NOC) was necessary for that purpose. The respondents did not issue NOC. Therefore, she filed SWP No.772/2013 before the Hon’ble High Court of Jammu and Kashmir, with a direction to the respondents to issue NOC to the applicant. The Hon’ble High Court passed an interim order dated 01.05.2013. The applicant got the relief in the form of an interim order, directing that the respondents shall issue NOC and relieve the applicant.

2. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.3431/2020.

3. There is no representation on behalf of the applicant. We perused the record and heard Mr. Rajesh Thappa, Deputy Advocate General.

4. It was in the year 2013, that the issue pertaining to the NOC was raised by the applicant. It is not known as to whether



the applicant joined the post of Registrarship at the strength of the interim order. In case she joined the post, it would have been completed by this time. On the other hand, if she did not join, nothing can be done at this stage. Either way, the T.A. has become infructuous. It is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 13, 2021
/sunil/rk/sd/